

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 228 of 2019 &
IA Nos. 480 & 1612 of 2019**

Dated : 27th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

GRIDCO Limited ... Appellant(s)

Versus

GMR Kamalanga Energy Limited & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. R.K. Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Vishrov Mukerjee
Ms. Raveena Dhamija
Mr. Yashaswi Kant for R-1

ORDER

IA No. 1612 of 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, delay of 17 days in filing the reply is condoned.

Application is disposed of.

**Appeal No. 228 of 2019 &
IA No. 480 of 2019**

Rejoinder shall be filed within two weeks.

List the matter on **03.10.2019.**

**(Ravindra Kumar Verma)
Technical Member**

mk/mkj

**(Justice Manjula Chellur)
Chairperson**